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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 871 of 1988

Jagdish Prasad : : : : : Applicant

Versus

Union of India : : : : : Respondents
and Others

Hon'ble Mr. Maharaj Din, Member 'J'
Hon'ble Mr. K. Muthukumar, Member 'A'

(By Hon'ble Mr. Maharaj Din, Member 'J')

Sri P.K. Kashyap appeared for applicant.

Sri A.K. Gaur appeared for respondents. Counsel for the applicant has stated that the applicant had died on 15.12.1989 and the substitution application has been moved on 14.1.1993 after a lapse of four years; thus, undue delay has been caused in moving the substitution application. It is relevant to mention here that the deceased applicant was employed as a Casual Labour and he moved the application which was registered as O.A.871/88 seeking the relief for reinstatement in the service as his services were terminated vide notice dated 01.7.1988. Since the applicant is dead, therefore, the cause of his reinstatement to the job now does not survive, therefore, the original application no. 871/88 is abated. Consigned.

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Member (A)

Member (J)

Allahabad, Dated 05th August, 1994

/M.M.